S.O. No. — (Exercising the powers conferred by section 4, clause (4) of the Water (Prevention and Control of Pollution) Act, 1974 and section 6 of the Air (Prevention and Control of Pollution) Act, 1981, the Central Pollution Control Board delegates all the powers vested in the said Board under the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981, in respect of the Union Territory of Chandigarh to the under-mentioned committee specified by the Central Government:

1. Chief Conservator of Forests-cum-Deputy Secretary, Home
   — Chairman
2. Divisional Forests Officer
   — Member
3. Scientist 'SD'
   — Member-Secretary

This Notification shall come into force with effect from 1st day of April, 1991.

K. R. RANGANATHAN,
Member-Secretary.